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NOTICE

In order to reduce the physical presence of lawyers and litigants due to outbreak of COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that, considering the precautionary measures due to outbreak of COVID-19, the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters **physically** at the **Principal Seat at Bombay, with effect from 5th April 2021 to 18th April 2021 at 11.00 a.m to 1.30 p.m and 2.30 p.m. to 4.30 p.m.**

From 5th to 9th, 15th & 16th April 2021

Sr. No.	Present sitting	Assignment	Assignment	E-mail Address
1	The Hon'ble The CHIEF JUSTICE AND The Hon'ble Shri. Justice G. S. KULKARNI (Court Room No. 46)	APPELLATE SIDE For Admission, hearing and order matters therein: (A) All Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Civil Writ Petitions against the orders passed by CAT and MAT. (E) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (F) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.	ORIGINAL SIDE For Admission, hearing and order matters therein: (A) All Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Civil Writ Petitions against the orders passed by CAT and MAT. (E) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (F) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.	Mentioning is allowed physically before the Hon'ble Division Bench.

2	<p>The Hon'ble Shri Justice A. A. SAYED</p> <p>AND</p> <p>The Hon'ble Shri. Justice MADHAV JAMDAR</p> <p>(Court Room No. 49)</p>	<p>APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to women and children. (B) All Civil Writ Petitions concerning persons with disability. (C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (D) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993. (E) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (F) All Civil References. (G) Contempt Appeals. (H) All Letters Patent Appeals.</p>	<p>ORIGINAL SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Writ Petitions concerning women and children. (B) All Writ Petitions concerning persons with disability. (C) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (D) Matters against orders passed by DRAT under Recovery of Debts due to Banks and Financial Institution Act, 1993. (E) All Writ Petitions relating to infrastructure of all Courts in Mumbai. (F) All Civil References. (G) Contempt Appeals. (H) Writ Petitions from the year 2019 onwards not assigned to other Courts.</p>	<p><u>For Appellate Side</u> dbcourt02@gmail.com</p> <p><u>For Original Side</u> dbcourt02.os@gmail.com</p>
3	<p>The Hon'ble Shri Justice S. S. SHINDE</p> <p>AND</p> <p>The Hon'ble Shri Justice MANISH PITALE</p> <p>(Court Room No. 43)</p>	<p>APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. PC. (except those assigned to other Courts) (B) Confirmation of Death Sentence Cases with connected Appeals. (C) All other Criminal work not assigned to other Courts. (D) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/ Pre-mature release. (E) All Preventive Detention Matters. (F) Habeas Corpus Matters and Criminal References.</p>	<p>ORIGINAL SIDE</p> <p style="text-align: center;">-----</p>	<p>Mentioning is allowed physically before the Hon'ble Division Bench.</p>

4	<p>The Hon'ble Shri Justice K. K. TATED</p> <p>AND</p> <p>The Hon'ble Shri Justice RIYAZ I. CHAGLA</p> <p>(Court Room No. 34)</p>	<p>APPELLATE SIDE</p>	<p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions from the year 2019 onwards not assigned to other Courts.</p> <p>(D) All First Appeals.</p>	<p>ORIGINAL SIDE</p>	<p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Writ Petitions relating to resettlement of project affected persons.</p>	<p><u>For Appellate Side</u> dbcourt04@gmail.com</p> <p><u>For Original Side</u> dbcourt04.os@gmail.com</p>
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On 15th & 16th April 2021

Sr. No.	Present sitting	Assignment	Assignment	E-mail Address		
5	<p>The Hon'ble Shri Justice P. B. VARALE</p> <p>AND</p> <p>The Hon'ble Shri Justice S. P. TAVADE</p> <p>(Court Room No. 40)</p>	<p>APPELLATE SIDE</p>	<p>For admission, hearing and order matters therein</p> <p>(A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.</p> <p>(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court)</p> <p>(D) Criminal Contempt Petitions.</p>	<p>ORIGINAL SIDE</p>	<p>For admission, hearing and order matters therein :</p> <p>(A) All Criminal Contempt Petitions.</p>	<p>dbcourt05@gmail.com</p>

Sr. No.	Present sitting	Assignment	Assignment	E-mail Address
		<p>(E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		

From 5th to 9th, 15th & 16th April 2021

6	<p>The Hon'ble Shri Justice S. J. KATHAWALLA</p> <p>AND</p> <p>The Hon'ble Shri. Justice MILIND JADHAV</p> <p>(Court Room No. 20)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions up to the year 2018 not assigned to other Courts.</p> <p>(B) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(C) Civil Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(D) All Civil Writ Petitions relating to Energy and Airports.</p> <p>(E) Civil Writ Petitions relating to Forests.</p> <p>(F) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Writ Petition up to the year 2018 not assigned to other Courts.</p> <p>(B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(C) Writ Petitions relating to Maharashtra Land Revenue Code.</p> <p>(D) All Writ Petitions relating to Energy and Airport.</p> <p>(E) Writ Petitions relating to Forests.</p> <p>(F) All Appeals (except those assigned to other Court).</p>	<p><u>For Appellate Side</u> dbcourt6@gmail.com</p> <p><u>For Original Side</u> dbcourt6.os@gmail.com</p>
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<p>7</p>	<p>The Hon'ble Shri. Justice R.D. DHANUKA</p> <p>AND</p> <p>The Hon'ble Shri Justice V. G. BISHT</p> <p>(Court Room No. 53)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.</p> <p>(B) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(C) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p> <p>(D) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</p> <p>(E) All Arbitration Appeals pertaining to Division Bench.</p> <p>(F) All Family Court Appeals.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.</p> <p>(B) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(C) All Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p> <p>(D) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</p> <p>(E) All Arbitration Appeals pertaining to Division Bench.</p>	<p><u>For Appellate Side</u> dbcourt08@gmail.com</p> <p><u>For Original Side</u> dbcourt08.os@gmail.com</p>
<p>8</p>	<p>The Hon'ble Shri Justice S. P. DESHMUKH</p> <p>AND</p> <p>The Hon'ble Shri Justice ABHAY AHUJA</p> <p>(Court Room No. 24)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, Writ Petitions, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax)</p> <p>(D) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(E) Chartered Accountant References.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Appeals, Writ Petitions, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.</p> <p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p> <p>(D) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(E) Chartered Accountant References.</p>	<p><u>For Appellate Side</u> dbcourt7@gmail.com</p> <p><u>For Original Side</u> dbcourt7.os@gmail.com</p>

9	The Hon'ble Shri Justice NITIN JAMDAR AND The Hon'ble Shri Justice C. V. BHADANG (Court Room No. 54)	<p style="text-align: center;">APPELLATE SIDE</p> For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Appeals under Section 13 of the Commercial Courts Act, 2015. (D) All Civil Work not assigned to other Courts.	<p style="text-align: center;">ORIGINAL SIDE</p> For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Appeals under Section 13 of the Commercial Courts Act, 2015. (D) All Civil Work not assigned to other Courts.	<p><u>For Appellate Side</u> dbcourt11.as@gmail.com</p> <p><u>For Original Side</u> dbcourt11.os@gmail.com</p>
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From 5th to 9th April 2021

10	The Hon'ble Smt. Justice S. S. JADHAV AND The Hon'ble Shri. Justice N. R. BORKAR (Court Room No. 6)	<p style="text-align: center;">APPELLATE SIDE</p> For admission, hearing and order matters therein : (A) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals against Acquittal. (D) Criminal Contempt Petitions. (E) All Applications for Leave to Appeal. (F) All Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2015. (G) All Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015.	<p style="text-align: center;">ORIGINAL SIDE</p> For admission, hearing and order matters therein : (A) All Criminal Contempt Petitions.	<p>dbcourt10@gmail.com</p>
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On 15th & 16th April 2021

10(A)	<p>The Hon'ble Smt. Justice S. S. JADHAV</p> <p>AND</p> <p>The Hon'ble Shri. Justice N. R. BORKAR</p> <p>(Court Room No. 6)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).</p> <p>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.</p> <p>(D) All Applications for Leave to Appeal.</p> <p>(E) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">---</p>	<p>dbcourt10@gmail.com</p>
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From 5th to 9th, 15th & 16th April 2021

11	The Hon'ble Shri. Justice S. C. GUPTE (Court Room No. 13) Commercial Division	APPELLATE SIDE -----	ORIGINAL SIDE For admission, hearing and order matters therein:- (A) Suits up to the year 2012 (B) Summary Suits and Undefended Suits. (C) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians And Wards Act and Juvenile Justice Act. (D) Administration Suits and Partition Suits up to the year 2012. (E) Trust Petitions.	For Original Side sbcourt11.os@gmail.com
12	The Hon'ble Shri Justice K. R. SHRIRAM (Court Room No. 16 A) Commercial Division	APPELLATE SIDE For admission, hearing and order matters therein : (A) Criminal Appeals against acquittal up to the year 2012 (except those assigned to other Courts).	ORIGINAL SIDE For admission, hearing and order matters therein:- (A) Admiralty Suits and all applications therein. (B) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (C) Appeals under the Companies Act, except part-heard matters of Other Courts. (D) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act. (E) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act up to the year 2018. (F) All Intellectual Property Matters up to the year 2018.	<u>For Appellate Side</u> sbcourt12.as@gmail.com <u>For Original Side</u> sbcourt12.os@gmail.com

13	<p>The Hon'ble Shri Justice G. S. PATEL</p> <p>(Court Room No. 37)</p> <p>Commercial Division</p>	<p>APPELLATE SIDE</p> <p>----</p>	<p>ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Intellectual Property Matters from the year 2019 and onwards.</p> <p>(B) Testamentary Matters.</p> <p>(C) Administration Suits and Partition Suits from the year 2013.</p> <p>(D) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act from the year 2020 and onwards (except post award under Section 9 of the Act).</p> <p>(E) Arbitration matters not assigned to other Courts.</p>	<p>sbcourt13.os@gmail.com</p>
14	<p>The Hon'ble Smt. Justice REVATI MOHITE-DERE</p> <p>(Court Room No.3)</p>	<p>APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court).</p> <p>(D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of odd years up to the year 2017 (except those assigned to other Courts).</p>	<p>ORIGINAL SIDE</p> <p>----</p>	<p>sbcourt14.as@gmail.com</p>

		<p>E) All Pending Regular Bail Applications of the year 2019 from Bail Application No. BA/1/2019 to BA/2600/2019.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.</p> <p>(G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015.</p>		
15	<p>The Hon'ble Shri Justice A. S. GADKARI</p> <p>(Court Room No. 27)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.PC.</p> <p>(B) All Applications u/s 407 of Cr.PC. (except those assigned to other Courts)</p> <p>(C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).</p> <p>(D) All Criminal Revision Applications (except those assigned to other Courts).</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">----</p>	<p>sbcourt15.as@gmail.com</p>
16	<p>The Hon'ble Shri. Justice B.P. COLABAWALLA</p> <p>(Court Room No. 2)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p style="text-align: center;">----</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Commercial Disputes of value of Rupees 100 Crores or more.</p> <p>(B) All Arbitration Applications under Section 9, 11 of the Arbitration and Conciliation Act up to the year 2019 (except post award under Section 9 of the Act).</p> <p>(C) Arbitration matters under Sections 14, 15 and 29-A of the Arbitration and Conciliation Act.</p>	<p>sbcourt17.os@gmail.com</p>

			<p>(D) All matters relating to foreign awards including Section 47, 48 of Arbitration and Conciliation Act.</p> <p>(E) All Arbitration matters u/s 34, 37 of Arbitration and Conciliation Act including post award u/s 9 of the Act from the year 2019 and onwards.</p>	
17	<p>The Hon'ble Shri Justice A. K. MENON</p> <p>(Court Room No. 28)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Arbitration matters.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein</p> <p>(A) All Suits from the year 2013 and onwards.</p> <p>(B) Matters pertaining to Land Acquisition.</p> <p>(C) All Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent.</p> <p>(D) Matters under Parsi Marriage and Divorce Act and other Matrimonial Suits and matters arising therein.</p> <p>(E) All Insolvency matters.</p> <p>(F) All civil matters of Single Judge not specifically assigned to other Courts.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY</p>	<p>For Appellate Side sbcourt18.as@gmail.com</p> <p>For Original Side sbcourt18.os@gmail.com</p>
18	<p>The Hon'ble Smt. Justice ANUJA PRABHUDESSAI</p> <p>(Court Room No. 16 B)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act).</p> <p>(B) All Civil Miscellaneous Applications.</p> <p>(C) All Civil Work not assigned to other Courts.</p> <p>(D) Civil Contempt References from District Judiciary.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:-</p> <p>(A) All Writ Petitions not assigned to other Courts up to the year 2015.</p>	<p><u>For Appellate Side</u> sbcourt20.as@gmail.com</p> <p><u>For Original Side</u> sbcourt20.os@gmail.com</p>

19	<p>The Hon'ble Shri. Justice P D. NAIK</p> <p>(Court Room No. 17 Annex)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai, Raigad, Ratnagiri and Sindhudurg. (B) All Applications for leave to prefer Appeal of even years.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">-----</p>	<p>sbcourt21.as@gmail.com</p>
20	<p>The Hon'ble Shri. Justice M. S. KARNIK</p> <p>(Court Room at 4th Floor - Annex Building)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :- (A) Civil Writ Petitions arising from Industrial / Labour Laws. (B) All Civil Writ Petitions not assigned to other Courts. (C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter-IX of Cr.PC. and against orders of Criminal Courts arising from the said Chapter of Cr.P C. (D) Civil Writ Petitions, Revisions against orders of Family Courts.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein:- (A) Writ Petitions arising from Industrial / Labour Laws. (B) All Writ Petitions not assigned to other Court from the year 2016 and onwards.</p>	<p><u>For Appellate Side</u> sbcourt26.as@gmail.com</p> <p><u>For Original Side</u> sbcourt26.os@gmail.com</p>
21	<p>The Hon'ble Shri. Justice SANDEEP K. SHINDE</p> <p>(Court Room No. 31)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein (A) All Second Appeals. (B) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">-----</p>	<p><u>For Appellate Side</u> sbcourt22.as@gmail.com</p>

		(A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from District Kolhapur and Solapur.		
22	The Hon'ble Smt. Justice BHARTI H. DANGRE (Court Room No. 9)	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein.</p> <p>(C) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).</p> <p>(D) All Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters of even years up to the year 2018 (except those assigned to other Courts).</p> <p>E) All Pending Regular Bail Applications of the year 2019 from Bail Application Nos. BA/2601/2019 and onwards of that year.</p> <p>(F) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">-----</p>	<p>For Appellate Side sbcourt23.as@gmail.com</p>

		(G) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015.		
23	The Hon'ble Shri Justice SARANG V. KOTWAL (Court Room No. 30 Annex)	APPELLATE SIDE For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts Thane (including Palghar), Pune, Nashik, Dadra & Nagar Haveli at Silvassa and Daman & Diu. (B) All Applications for leave to prefer Appeal of odd years.	ORIGINAL SIDE ----	<u>For Appellate Side</u> sbcourt24.as@gmail.com
24	The Hon'ble Shri. Justice PRITHVIRAJ K. CHAVAN (Court Room No. 22 Annex)	APPELLATE SIDE For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Appeals from Orders. (C) Anticipatory Bail Applications and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts Sangli and Satara	ORIGINAL SIDE For admission, hearing and order matters therein : (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.	<u>For Appellate Side</u> sbcourt25.as@gmail.com <u>For Original Side</u> sbcourt25.os@gmail.com

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From 5th to 9th April 2021

25	The Hon'ble Shri. Justice S. P TAVADE (Court Room No. 26 Annex)	APPELLATE SIDE For admission, hearing and order matters therein, as per the Board to be notified separately : (A) All Anticipatory Bail Applications up to the year 2019.	ORIGINAL SIDE -----	-----
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NOTE

- 1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 15th March 2021**.
- 2) The Advocates and parties-in-person should follow strictly the instructions in the **SOP Annexure-A** i.e. SOP for physical hearing published on official website of Bombay High Court.
- 3) In view of the Notice dated 11th March 2021, the Court presided over by the **Hon'ble Shri. Justice K. R. Shriram** will hear the matters through Video Conference. The Advocates and the Parties-in-person shall strictly follow the guidelines in the SOP (**Annexure-B**) for hearing the matters through Video Conference.
- 4) The Advocates and Parties-in-person who want hearing of their matter virtually, they may move Praecipe to that effect on the e-mail of the concerned Bench. However, allowing hearing through Video Conference is at the discretion of the respective Bench.

Dated 1st day of April 2021

By Order,

Sd/-
(M. W. Chandwani)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.